

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 80 of 2016**

**Dated: 9<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Bangalore Electricity Supply Co. Ltd. ...Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ashok Bannidinni  
Mr. Arvind Kamath

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-1

**ORDER**

Admit. The question of maintainability is expressly kept open. Mr. Anand K. Ganesan, learned counsel for Respondent No.1 takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 08.12.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.12.2016 after serving copy on the other side.

List the matter on **19.01.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/pr

**(Justice Ranjana P. Desai)**  
**Chairperson**